

**IN THE NATIONAL COMPANY LAW TRIBUNAL  
BENGALURU BENCH, BENGALURU**  
*[Through Physical hearing/VC Mode (Hybrid)]*

**ITEM No.43**  
**C.P.(IB) No.146/BB/2023**

**IN THE MATTER OF:**

M/s. State Bank of India ... Petitioner  
Vs.  
Mr. M S Sriharsha ... Respondent

**Order under Section 121 of Insolvency & Bankruptcy Code, 2016**

**Order delivered on: 24.04.2024**

**CORAM:**

**SH. K. BISWAL**  
**HON'BLE MEMBER (JUDICIAL)**

**SH. MANOJ KUMAR DUBEY**  
**HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

For the Petitioner : Shri S. Guruswaminathan  
For the Respondent : Shri Fazil Ahmed

**ORDER**

1. Heard the Ld. Counsels appearing for the Petitioner and the Respondent.
2. It is stated by the Ld. Counsel for the Personal Guarantor that out of the property listed (under sl.no.11) at page no.18 of the Petition (Vol.1) House Property-2, situated at Jayanagar and House Property-3, situated at Brigade Road and 2 Lands situated at Bidadi, Karnataka, along with Land situated Nelaguli Village does not belongs to the Personal Guarantor and that the Financial Creditor also could not produce any document showing that it belongs to the Personal Guarantor. Further, the House Property-1 is located at No.32, Navarathna Doddakallasandra, Kanakapura Main Road, Bengaluru is mortgaged to Deutsche Bank and Deutsche Bank has sanctioned loan to Sura Leathers which is under pending liquidation before this Tribunal.
3. Ld. Counsel appearing for the Petitioner requests time to file rejoinder. Therefore, two weeks' time is granted to the Petitioner to file rejoinder, after serving the copy on the other side.
4. List the case on **07.06.2024**.

**-Sd-**  
**MANOJ KUMAR DUBEY**  
**MEMBER (TECHNICAL)**

**-Sd-**  
**K. BISWAL**  
**MEMBER (JUDICIAL)**